

APPENDIX-17

GAUHATI HIGH COURT (ESTABLISHMENT OF A PERMANENT BENCH AT IMPHAL) ORDER 1992*

No. G.S.R.51 (E), dated 17.1.1991

In exercise of the powers conferred by sub-S.(2) of the North Eastern Areas (Reorganisation) Act, 1971 (81 of 1971), the President, after consultation with the Chief Justice of the Gauhati High Court and the Governor of Manipur, is pleased to make the following Order, namely:

1. Short title and commencement.— (1) This Order may be called the Gauhati High Court (Establishment of a Permanent Bench at Imphal) Order, 1992.

(2) It shall come into force on the 21st day of January, 1992.

2. Establishment of a permanent Bench of the Gauhati High Court at Imphal.— There shall be established a permanent Bench of the Gauhati High Court at Imphal, and such Judges of the Gauhati High Court, being not less than two in number, as the Chief Justice of that High Court may, from time to time nominate, shall sit at Imphal in order to exercise the jurisdiction and powers for the time being vested in the Gauhati High Court in respect of cases arising in the State of Manipur:

Provided that the Chief Justice of that High Court may, in his discretion, order that any case or class of cases arising in the State of Manipur shall be heard at Gauhati.

* Published in the Gazette of India, Extraordinary, Part-II, S.3(i) dated 17.1.1992, pages 2-3.